

gap filling and for enhancing scope of coverage. While releasing funds under the scheme for construction of houses State Government are advised to maintain the traditional architectural style of the PVTGs. During the last year-2016-17, amounts of ₹ 927.50 lakhs and ₹ 57.00 lakhs were released to the State of Tamil Nadu and Union Territory of Andaman and Nicobar Island, respectively, under the Scheme for construction of houses for PVTGs.

Weavers in tribal areas

772. SHRI K. RAHMAN KHAN: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Ministry has identified the number of weavers in the tribal areas involved in traditional weaving practices;

(b) if so, whether there is any scheme to promote such traditional weaving;

(c) if so, whether any funds has been allocated for this purpose; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) As informed by Office of the Development Commissioner for Handlooms, Ministry of Textiles, as per 3rd Handloom Census, 2009-10, there are 6,96,932 Scheduled Tribe weavers/workers in the country who are involved in weaving activities including traditional weaving.

(b) Yes, Sir. In order to promote the handloom sector, including traditional weaving, office of the Development Commissioner for Handlooms has been implementing following schemes throughout the country, including tribal areas:—

(i) National Handloom Development Programme (NHP)

(ii) Comprehensive Handloom Cluster Development Scheme (CHCDS) (limited to 8 Mega Handloom Clusters in 7 States)

(iii) Handloom Weavers' Comprehensive Welfare Scheme (HWCWS)

(iv) Yarn Supply Scheme (YSS).

Tribal Cooperative Marketing Development Federation of India Ltd. (TRIFED) has also promoted such traditional weaving by means of imparting training through the following modules:—

I. Comprehensive Training Programme (CTP-60 days)	In each of the
II. Design Workshop Training (DWT-21 days)	modules number of
III. Product Development Programme (PDP-30 days)	trainee weavers is limited to 20

TRIFED has associated 5108 Traditional Tribal Weavers. It has trained 300 weavers of different tribal areas in their traditional weaving practices.

(c) and (d) Yes, Sir. The Ministry of Textiles has released an amount of ₹ 33.95 crore under Scheduled Tribes Sub-Plan during the year 2017-18 under their schemes to promote the handloom sector, including traditional weaving. Besides this, TRIFED also allocates funds for their training modules per year as under:—

I.	Comprehensive Training Programme	–	₹ 3.70 lakh
II.	Design Workshop Training	–	₹ 2.00 lakh
III.	Product Development Programme	–	₹ 0.80 lakh
TOTAL			₹ 6.50 lakh

Rehabilitation of displaced tribals

773. SHRI ANUBHAV MOHANTY: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether it is fact that as per the Annual Report of the Ministry, 85 lakh tribal people have been displaced due to developmental projects and natural calamities;

(b) if so, the number of those displaced persons who have been rehabilitated, so far;

(c) the number of those displaced tribal people who were given financial compensation indicating the mode of payment; and

(d) whether any verification has been done to confirm that the compensation paid has actually reached the intended beneficiaries?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI SUDARSHAN BHAGAT): (a) to (d) The figures on tribal displacement as featuring in the Annual Report of the Ministry for the year 2016-17 have been reproduced from the Report of the Steering Committee for Tenth Five Year Plan “Empowering the Scheduled Tribes” of Planning Commission.

In so far as land related issues are concerned, the Ministry of Rural Development, Department of Land Resources (DoLR), is the nodal Ministry at the Centre, which plays a monitoring role in the field of land reforms. Land and its management fall under the legislative and administrative jurisdiction of States as provided under the Constitution of India [Seventh Schedule—List II (State List)—Entry No. (18)]. Therefore, this data is not maintained centrally. Under Section 48 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement